

GOVERNMENT RESOLUTION (i) REPORT  
OF SECOND WAGE BOARD FOR  
SUGAR INDUSTRY AND (ii) RE-  
PORT OF CENTRAL WAGE  
BOARD FOR ELECTRICITY  
UNDERTAKINGS

THE DEPUTY MINISTER IN THE  
MINISTRY OF LABOUR EMPLOY-  
MENT AND REHABILITATION (SHRI  
BISHWANATH ROY) : Sir, I beg to lay  
on the Table—

- (1) A copy of Government Resolu-  
tion No. WB-7 (3)/70 dated the  
7th July, 1970 on the report of  
the Second Central Wage Board  
for Sugar Industry [*Placed  
in Library. See No. LT-3684/  
70*].
- (2) A copy of Government Resolu-  
tion No. WB-15/17/69 dated the  
13th July, 1970 on the report of  
the Central Wage Board for Ele-  
ctricity Undertakings. [*Placed  
in Library. See No. LT-3685/70*]

NOTIFICATION UNDER ESSEN-  
TIAL SERVICES MAINTENANCE  
ACT, 1968

SHRI SIDDHESHWAR PRASAD :  
Sir, I beg to lay on the Table a copy each  
of the following Notifications (Hindi and  
English versions) under sub-section (2)  
of section 2 of the Essential Services  
Maintenance Act, 1968 :-

- (1) S.O. 1878 published in Gazette of  
India dated the 21st May, 1970  
declaring the services connected  
with the supply of electrical en-  
ergy to the public in the State of  
Tamil Nadu or with the genera-  
tion, storage or transmission of  
electrical energy for the purpose  
of such supply, to be an essential  
service for the purpose of the  
said Act. [*Placed in Library.  
See No. LT-3686/70*]
- (2) S.O. 2069 published in Gazette of  
India dated the 5th June, 1970,  
declaring the service connected  
with the supply of electrical  
energy to the public in the State

of Bihar or with the generation,  
storage or transmission of elect-  
rical energy for the purpose of  
such supply, to be an essential  
service for the purposes of the  
said Act. [*Placed in Library.  
See No. LT-3687/70*]

- (3) S.O. 2196 published in Gazette of  
India dated the 18th June,  
1970 declaring the service con-  
nected with the supply of electri-  
cal energy to the public in the  
State of Assam or with the ge-  
neration, storage or transmission  
of electrical energy for the pur-  
pose of such supply, to be an  
essential service for the purposes  
of the said Act. [*Placed in  
Library. See No. LT-3688/  
70*]

NOTIFICATION RE-WORKING OF  
CALCUTTA PORT OR DOCK

THE DEPUTY MINISTER IN THE  
MINISTRY OF SHIPPING AND TRANS-  
PORT (SHRI IQBAL SINGH) : Sir,

I beg to lay on the Table a copy of  
Notification No. G.S.R. 898 (Hindi and  
English versions) published in Gazette of  
India dated the 4th June, 1970 declaring  
the service in, or in connection with  
the working of Calcutta Port or dock, to be  
an essential service for the purposes of  
Essential Services Maintenance Act, 1968,  
under sub-section (2) of section 2 of the  
said Act. [*Placed in Library. See No.  
LT-3689/70*]

12.53 hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY : Sir, I have to report  
the following message received from the  
Secretary of Rajya Sabha :

'I am directed to inform the Lok  
Sabha that the Rajya Sabha, at its  
sitting held on Monday, the 27th  
July, 1970, adopted the following  
motion in regard to the presen-  
tation of the Report of the Joint  
Committee of the Houses on the

Medical Termination of Pregnancy Bill, 1969 :—

“That the time appointed for the presentation of the Report of the Joint Committee of the Houses on the Medical Termination of Pregnancy Bill, 1969, be further extended up to the first day of the Seventy-fourth Session of the Rajya Sabha.”

#### ASSENT TO BILLS

SECRETARY : I lay on the Table following three Bills passed by the Houses of Parliament during the last Session and assented to since a report was last made to the House on the 18th May, 1970 :—

- (1) The Contingency Fund of India (Amendment) Bill, 1970.
- (2) The Central Silk Board (Amendment) Bill, 1970.
- (3) The Tea (Amendment) Bill, 1970.

I also lay on the Table copies, duly authenticated by the Secretary of Rajya Sabha, of the following eight Bills passed by the Houses of Parliament during the last session and assented to since a report was last made to the House on the 18th May, 1970 :—

- (1) The Requisitioning and Acquisition of Immovable Property (Amendment) Bill, 1970.
- (2) The Banking Companies (Acquisition and Transfer of Undertakings) Bill, 1970.
- (3) The Haryana and Punjab Agricultural Universities Bill, 1970.
- (4) The Indian Soldiers (Litigation) Amendment Bill, 1970.

- (5) The Petroleum (Amendment) Bill, 1970.
- (6) The Merchant Shipping (Amendment) Bill, 1970.
- (7) The North-Eastern Council Bill, 1970.
- (8) The University Grants Commission (Amendment) Bill, 1970.

#### ELECTION TO COMMITTEE

#### COMMITTEE ON PUBLIC ACCOUNTS

श्री अटल बिहारी वाजपेयी (बलरामपुर) :  
में प्रस्ताव करता हूँ :-

‘ कि लोक सभा के प्रक्रिया तथा कार्यसंचालन संबंधी नियमों के नियम 309 के उपनियम (1) के साथ पठित नियम 254 के उपनियम (3) में अपेक्षित रीति से इस सभा के सदस्य लोक लेखा समिति की 30 अप्रैल, 1971 की समाप्त होने वाली शेष अवधि के लिये श्री नीतिराज सिंह चौधरी के स्थान पर, जो राज्य मंत्री नियुक्त होने पर समिति के सदस्य नहीं रहे, अपने में से एक सदस्य चुने ।’

MR. SPEAKER : The question is :

“That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 read with sub-rule (1) of Rule 309 of the Rules of Procedure and Conduct of Business in Lok Sabha one member from among themselves to serve as a member of the Committee on public Accounts for the unexpired portion of its term ending on the 30th April, 1971, *vice* Shri Nitiraj Singh Chaudhary ceased to be a member of the Committee on his appointment as a Minister of State.”

*The Motion was Adopted.*